



The Legislative Assembly of Meghalaya (Member's Pension) Act, 1977

Act 6 of 1977

Keyword(s):

Member, Legislative Assembly

Amendments appended: 12 of 1985, 6 of 1992, 1 of 1996, 9 of 2000, 7 of 2002, 3 of 2006, 10 of 2011, 9 of 2017, 11 of 2019, 8 of 2023

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MEGHALAYA ACT 6 OF 1977

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION) ACT,
1977

(As passed by the Assembly)

[Received the assent of the Governor on the 23rd June, 1977]

(Published in the Gazette of Meghalaya, Extraordinary, dated the 27th June, 1977)

An

Act

**to provide for the payment of pension to persons who have served as members of the
Legislative Assembly**

Be it enacted by the Legislature of Meghalaya in the Twenty-eight Year of the Republic of
India as follows:-

Short title
and commencement

- a. (1) This Act may be called the Legislative Assembly
Meghalaya (Member's Pension) Act, 1977.
- (2) It shall come into force at once.

Definitions.

- b. In this Act, unless the context otherwise requires:-
- a) "member of the Legislative Assembly" means
a member of the Legislative Assembly of
Meghalaya, and includes-

Central Act 55 of
1969.

- i. a member of the Legislative Assembly or
Provisional Legislative Assembly of the
autonomous State of Meghalaya formed under
section 3 of the Assam Re-organisation
(Meghalaya) Act, 1969.
- ii. a member of the Legislative Assembly of the
State of Assam as existing immediately before
the 21st day of January, 1972 elected to the said
Assembly from any area in Meghalaya ;
- b) "term of office" in relation to a member of the
Legislative Assembly, means the period
beginning with the date of publication of the
notification of his election or nomination as
member and ending with the date on which
his seat becomes vacant.

Pension of payable to members.

- c. (1) With effect from the commencement of this Act, there shall be paid a pension of three hundred rupees per mensem to every person who has served for a period of not less than five years, whether continuous or not, as a member of the Legislative Assembly;

Provided that, where any person has served as aforesaid for a period exceeding five years, there shall be paid to him an additional pension of fifty rupees per mensem for every year in excess of five, so, however, that in no case, the pension payable to such person shall exceed four hundred rupees per mensem.

(2) In computing the number of years for the purposes of sub-section (1), the period during which a person has served as Chief Minister, Minister or Minister of State, or as the Speaker or the Deputy Speaker of the Legislative Assembly, shall also be taken into account.

Pension to be held in abeyance or to be reduced in certain circumstances.

- d. (1) Where any person entitled to pension under section 3,-
- a) is elected to the office of the President or Vice-President of India or is appointed to the office of the Governor of any State or the Administrator of any Union territory, or
 - b) becomes a Member of the Council of States or the House of the People or any Legislative Assembly of a State or a Union territory or Legislative Council of a State or District Council, or
 - c) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or any District Council or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation, District Council or local authority,

such person shall not be entitled to any pension under section 3 for the period during which he continues to hold such office, or continues as such member, or is so employed or continues to be entitled to such remuneration :

MEGHALAYA ACT 4 OF 1983

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 1983**

(As passed by the Assembly)

[Received the assent of the Governor on the 19th April, 1983]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 20th April, 1983)

An

Act

to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977

Be it enacted by the Legislature of Meghalaya in the Thirty-fourth Year of the Republic of India as follows:-

Short title extent
and
commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1983.

(2) It shall come into force at once but it shall also apply to persons elected as members of the Legislative Assembly of Meghalaya in the General Election, 1978.

Amendment of Section
3 of Act 6 of 1977.

2. In Section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

(i) The following shall be inserted as first proviso to sub-section (i), namely:-

“Provided that in the event of early holding of elections where any person has served as such member for a period has served as such member for a period falling short of five years he shall always be deemed to have served for a complete period of five years if such period falls short by not more than three months.

(ii) In the existing proviso to sub-section (i) between the words “Provided” and “that”, the words “further” shall be inserted.

Provided that, where the salary payable to such person for holding such office or being such member or being so employed, or where the remuneration referred to in clause (c) payable to such person, is, in either case, less than the pension payable to him under section 3, such person shall be entitled only to receive the balance as pension under that section.

(2) Where any person entitled to pension under section 3 is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any District Council or any local authority under any law or otherwise, then:-

- a) where the amount of pension to which he is entitled under such law or otherwise is equal to or in excess of that to which he is entitled under section 3, such person shall not be entitled to any pension under that section; and
- b) where the amount of pension to which he is entitled under such law or otherwise is less than that to which he is entitled under section 3, such person shall be entitled to pension under that section only of an amount which falls short of the amount of pension to which he is otherwise entitled under that section.

Power to make rules.

5. (1) The State Government may, by notification, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for :-

- a) the form in which and the authority to which an application for pension shall be made;
- b) the certificates to be furnished along with any application for pension;
- c) the declarations to be made at the time of drawing pension;
- d) any other matters necessary for proper implementation and enforcement of this Act.

Decisions on questions relating to pension.

6. If there is any doubt or dispute as to whether a person is entitled to pension or as to the amount of pension or as to the period for which he shall be entitled to pension under this Act, the matter shall be referred to the State Government and its decision shall be final.

MEGHALAYA ACT 12 OF 1985

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 25th July, 1985)

An

Act

to amend the legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July, 1985.

Amendment of Section
3 of Act 6 of 1977.

2. In the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (hereinafter referred to as the principal Act) in Section 3,-

(i) for the words "three hundred rupees" occurring in the sub-section (1), the words "four hundred rupees" shall be substituted; and

(ii) for the words "four hundred rupees" occurring in the second proviso to the said sub-section (1), the words "five hundred rupees" shall be substituted.

Increased pension to
also apply to *Ex-MLA*.

3. The increased pension under Section 2 above shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act.

MEGHALAYA ACT NO. 9 OF 1990

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 1990(As passed by the Assembly on 27th June, 1990)[Received the assent of the Governor on the 24th July, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 27th July, 1990)**An****Act***Further to amend the Legislative Assembly of Meghalaya (Members' Pension) (Act 6 of 1977).*

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

- | | | |
|--|---|---|
| Short title and commencement. | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1990.
(2) It shall come into force with effect from the first day of June, |
| Amendment of Section 3 of Act 6 of 1977 | 2 | In the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 as amended (hereinafter referred to as the principal Act), in section 3, sub-section (1)-

(a) For the words "four hundred rupees" the words "seven hundred and fifty rupees" shall be substituted; and
(b) In the second proviso thereto, for the words "in excess of five, so, however, that in no case the pension payable to such person shall exceed five hundred rupees per month" the words "in excess of five years" shall be substituted. |
| Revised rate of pension to apply to Ex-Members of Legislative Assembly | 3 | The revised rate of pension under section 2 shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act. |

MEGHALAYA ACT NO. 6 OF 1992

**THE MEGHALAYA ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION)
(AMENDMENT) ACT, 1992**

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 3rd May, 1992]

(Published in the *Gazette of Meghalaya*, Extra-ordinary issue, dated 4th May, 1992)

An

Act

Further to amend the Legislature Assembly of Meghalaya (Members' Pension) Act, 1977

Be, it enacted by the Legislature of the State of Meghalaya in Forty-third year of the Republic of India as follows:-

Short title and commencement	1	<p>(1) This Act may be called the legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1992</p> <p>(2) It shall be deemed to have come into force on the 1st April, 1992.</p>
Amendment of section 3 of Act 6 of 1977	2	<p>In section 3 of the Legislature Assembly of Meghalaya (Members' Pension) Act, 1977 as amended,</p> <p>(hereinafter referred to as the principal Act), in subsection (1)-</p> <p>(a) For the words "seven hundred and fifty rupees" the words "one thousand rupees" shall be substituted;</p> <p>(b) For the existing second proviso there to the following shall be substituted, namely-</p>

Provided further, that when any person has served as a member of the Legislature Assembly for a period exceeding five years there shall be paid to him an additional pension of rupees one hundred per mensem for every year in excess of the five so, however that in no case shall the total pension payable exceed rupees two thousand per mensem.

Revised rate of pension 3
to apply to Members of
Legislative Assembly

The revised rate of pension under Section 2 shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act.

The 16th January, 1996

No. LL(B) 149/85/146- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 1995 is hereby published for general information.

Meghalaya Act 1 of 1996

(As passed by the Meghalay Legislative Assembly)

(Received the assent of the Governor on the 16th January, 1996)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 16th January, 1996)

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS'
PENSION) AMENDMENT ACT, 1995**

An

Act

Further to amend the Legislative Assembly of Meghalaya (Member' Pension) Act, 1977.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

1. **Short title and application-**(1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 1995
(2) It shall apply in relation to pension due for the period commencing on the first day of December, 1995
2. **Amendment of section 3 of Act 6 of 1977-**In section 3 of the Legislative Assembly of Meghalaya (Members' pension) Act, 1977, as mended:-
 - (i) for the words 'one thousand' occurring in sub-section (1) and for the words 'one hundred' and 'two thousand' occurring in the second proviso thereto, the words 'two thousand', 'two hundred and five thousand' shall respectively substituted;
 - (ii) for the words ' Chief Minister, Minister or Minister of State or the Speaker or the Deputy Speaker' occurring in sub-section (2), the words 'Leader of the opposition, Parliamentary Secretary, Minister or Speaker' shall be substituted;
 - (iii) below sub-section (2), the following explanation shall be added namely:-

Explanation:- The term 'Minister' includes the Chief Minister, deputy Chief Minister, Minister of State and a Deputy Minister and the term 'Speaker includes the Deputy Speaker'.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law Department.

The 17th May, 2000

No. LL (B) 148/85/49- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2000 (Act No. 9 of 2000) is hereby published for general information.

MEGHALAYA ACT No. 9 OF 2000

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 15th May, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 17th May, 2000

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
AMENDMENT ACT, 2000

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act,
1977

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of
the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title and commencement | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2000
(2) It shall come into force at on and from 1 st April, 2000. |
| Amendment of section 3 of Act 6 of 1977 | 2 | In section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (here-in-after referred to as the principal) Act-

(a) For sub-section (1), the following shall be substituted, namely:-
“(1) With effect from the commencement of this Act, there shall be paid a pension of three thousand rupees per mensem to every person who served for a period of not less than five years, whether continuous or not, as a member of the Legislative Assembly and such person shall continue to be paid an additional pension of rupees two hundred per mensem for every year however, that in no case shall the total pension payable exceed rupees ten thousand per mensem”.

(b) The second proviso thereto shall be omitted. |

- Amendment of section 4. 3 In section 4 of the principal Act, the bracket and figure “(1)” occurring therein and sub-section (2) shall be omitted.
- Insertion of new section 4A 4 After section 4 of the principal Act, the following new section 4A shall be inserted, namely:-
- Pension for previous service not to be deducted” “4A Notwithstanding anything contained in this Act, any amount of pension already drawn or receiving by an Ex-MLS for his service under the Union or State Government or any other public undertaking or autonomous bodies, such pension shall not be deducted for the purpose of drawing pension under this Act”.

L. M. SANGMA,

Under Secretary to the Govt. of Meghalaya,

Law (B) Department.

The 8th August, 2002

No. LL(B) 148/85/70- The Legislative Assembly of Meghalaya (Member's Pension) Amendment Act, 2002 (Act No. 7 of 2002) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2002

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7th August, 2002)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8th August, 2002)

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION)
AMENDMENT ACT, 2002**

AN

ACT

Further to amend the Legislative Assembly (Member's Pension) Act 1977.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

- | | |
|--|--|
| Short title and Commencement. | 1 (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Pension) Amendment Act, 2002
(2) It shall be deemed to have come into force on and from the 1 st April, 2001 |
| Amendment of Section 3 of Articles 6 of 1977 | 2 For Section 3 of the Legislative Assembly of Meghalaya (Member's Pension) Act, 1977, as amended, the following new Section 3 and 3A shall be substituted, namely. |
| "Pension payable to Members" | "3 (1) With effect from the commencement of this Act, there shall be paid a pension of five thousand rupees per mensem to every person who served for a period of five years whether continuous or not, as a member of the Legislative Assembly:
"Provided that in the event of early holding of elections where any person has served as such member for a period falling short of five years he shall always be deemed to have served for a complete period of five years if such person has completed two years and six months".
Provided, further, that when any person has served as member of the legislative Assembly for a period exceeding five years there shall be paid to him an additional pension of rupees two hundred per mensem for every year in excess of the five years, however that in no case shall the total pension payable exceed twelve thousand five hundred per mensem. |

(2) In computing the number of years for the purpose of subsection (1), the period during which a person has served as Leader of Opposition, Parliament Secretary, Minister or Speaker of the Legislative Assembly shall also be taken into account.

“Explanation:- The term ‘Minister’ includes the Chief Minister, Deputy Chief Minister, Minister of State and a Deputy Minister and the term ‘Speaker’ includes the Deputy Speaker.

“Medical Allowance
for Ex-Member”

“3A. There shall be paid a medical allowance of rupees seven hundred fifty per mensem to a person who had served as Member for a period of five years, whether continuous or not;

Provided that-

“(a) in the event of early holding of elections, any person who had served as member for a period falling short of five years shall always be deemed to have served for a complete period of five years if such person has completed two years and six months.

“(b) in computing the number of years the period during which the person had served as a Leader of the Opposition, Parliamentary Secretary, Minister or Speaker of the Legislative Assembly shall also be taken into account.

“Explanation- For the purpose of the section ‘Minister’ includes the Chief Minister, Deputy Chief Minister, a Minister of State and Deputy Minister and ‘Speaker’ includes the Deputy Speaker”.

L.M.SANGMA,
Under Secretary to the Govt. of Meghalaya,
Law (B) Department

No. LL(B). 148/85/123- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2005 (Act No. 3 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2006

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 30th March, 2006)

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 31st March, 2006

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
AMENDMENT ACT, 2005**

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977

Be it enacted by the Legislature of the State of Meghalaya in the Fifty sixth Year of the Republic of India as follows:-

- | | | |
|--|---|---|
| Short title and commencement. | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2005

(2) It shall come into force at once. |
| Amendment of Section 3 of Act of 1977 | 2 | In section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, as amended (hereinafter referred to as the principal Act) in the second proviso, for the words "rupees two hundred" and "rupees twelve thousand five hundred", the words "rupees four hundred" and "rupees sixteen thousand" shall respectively be substituted. |
| Insertion of Section 4B | 3 | After Section 4A of the Principal Act, the following new Section 4B shall be inserted, namely:-

"Medical attendance and treatment to Ex-MLA" and "4b. An Ex-MLA shall be entitled to Medical attendance and treatment as admissible to members of Meghalaya Legislative Assembly".
L. M. SANGMA, |

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

The 6th April, 2011.

No.LL(B)148/85/362.—The Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2011 (Act No. 10 of 2011) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2011.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2011.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 6th April, 2011.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION)
(AMENDMENT) ACT, 2011**

AN

ACT

further to amend the Legislative Assembly of Meghalaya (Members Pension) Act, 1977.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-second Year of the Republic of India as follows, -

- | | |
|--|--|
| Short title and commencement. | <p>1. (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Pension) Act, 2011.</p> <p>(2) It shall come into force on the 1st April, 2011.</p> |
| Amendment of Section 3 of Act of 1977. | <p>2. (1) In Section 3 (1) of the Legislative Assembly of Meghalaya (Members Pension's) Act, 1977 as amended (hereinafter referred to as the Principal Act), for the words "five thousand", the words "ten thousand" shall be substituted.</p> <p>(2) In the second proviso to Section 3 (1), for the words "rupees four hundred" the words "rupees one thousand" shall be substituted and for the existing comma occurring in fifth line, the punctuation "." shall be substituted and thereafter the words "however that in no case shall the total pension payable exceed rupees sixteen thousand per mensem" shall be omitted.</p> |
| Amendment of Section 3A of Act of 1977. | <p>3. In Section 3A of the Principal Act for the existing words "seven hundred fifty", the words "three thousand" shall be substituted.</p> |

L. M. SANGMA,

Secretary to the Government of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 18th April, 2017.

No.LL(B)148/85/453.—The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2017 (Act No. 9 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th April, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 2017**

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-eight Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title and Commencement. | 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2017.

(2) It shall come into force from 1st January, 2017. |
| Amendment of Sub-section (1) of Section 3 Act of 1977. | 2. In sub-section (1) of Section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, hereinafter referred to as the principal Act, for the existing words "seventeen thousand", the words "thirty thousand" shall be substituted. |
| Amendment of Section 3A Act of 1977. | 3. In Section 3A of the principal Act, for the existing words "three thousand" the words "five thousand" shall be substituted. |

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS PENSION)
(AMENDMENT) ACT, 2019**

**An
Act**

further to amend, the Legislative Assembly of Meghalaya (Members Pension) Act, 1977

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows :-

- 1. Short title and commencement.** 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2019.
- (2) It shall come into force from the date of notification in the official Gazette.
- 2. Amendment Section 3 of Act of 1977.** In the second proviso to Sub-Section (1) of Section 3, of the Legislative Assembly Meghalaya Member's Pension Act 1977 (Meghalaya Act No. 6 of 1977) herein after known as the Principal Act, for existing words "Rupees One thousand" appearing therein, the words "Rupees Two thousand" shall be substituted.
- 3. Insertion of Section 4C** After Section 4 B of the Principal Act, the following new section shall be inserted, namely :-
- "4C. Driver Allowance - An Ex-MLA shall be entitled to Driver Allowance of Rupees Ten Thousand only per month".

S. KHARLYNGDOH,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 5th October, 2023.

No.LL(B)148/85/480.—The Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2023 (Act No. 8 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2023

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd October, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 5th October, 2023.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA
(MEMBER'S PENSION) (AMENDMENT) ACT, 2023

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (Meghalaya Act No. 6 of 1977).

Be it enacted by the Legislature of the State of Meghalaya in the seventy fourth year of the Republic of India as follows:-

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|--------------------------------------|--|
| Short title and Commencement. | 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2023.

(2) It shall come into force at once. |
| Amendment of Section 3. | 2. After the second proviso to sub-section (1) of section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (Meghalaya Act, No. 6 of 1977) the following proviso shall be inserted namely:-

"Provided further that in the event of early holding of elections where any person has served as such member for a period falling short of 2 (two) years 6 (six) months, there shall be paid a pension of 50% (fifty percent) per mensem from the day succeeding the date on which he ceased to be a member". |
| Amendment of Section 3A. | 3. In proviso (a) to section 3A of the Legislative Assembly of Meghalaya (Members' Pension) Act 1977, the words "if such persons has completed two years and six months" appearing therein shall be deleted. |

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.